

ITEM NO.45 Court 14 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court of Judicature at Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS /ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

WITH

Cr1.A. No. 1431/2019 (II)

(IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 21-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR

Mr. Jagjit Singh Chhabra, AOR

Mr. Saksham Maheshwari, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.

Mr. Ankit Goel, AOR

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Looking to the facts stated before us that the petitioner has been called for further treatment/management to SGPGI, Lucknow on 25.03.2022, we adjourn this matter today.

Be listed on 06.04.2022, as prayed.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)